

IN THE COURT OF MS. MADHU JAIN, A.C.M.M. TIS HAZARI, DELHI.

COMPLAINT NO. 64 / 2004.

IN THE MATTER OF:

14/01/04

SECURITIES AND EXCHANGE BOARD OF INDIA,
a statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its
Regional Office at New Delhi, represented
by its Legal Officer/Manager/Asst.
General Manager Mr. Sharad Bansode.

02401RS 222/152004

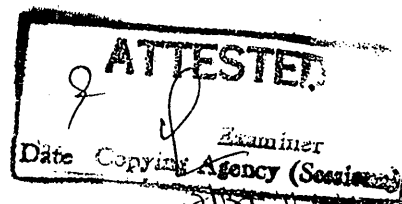
COMPLAINANT

VERSUS

1. VARINDHABAN FORESTS LTD.
692/1-A, New Model Town,
Hoshiarpur,
Punjab.
2. Shri. Rakesh Kumar,
S/o. Shri. Gurmeet Ram,
R/o. 692, New Model Town,
Hoshiarpur,
Punjab.
3. Shri. Ashok Kumar,
S/o. Shri. Mohan Lal,
R/o. 497, Subhash Nagar,
Hoshiarpur,
Punjab.
4. Smt. Devinder Kour,
W/o. Mr. Gurmeet Ram,
R/o. 692, New Model Town,
Hoshiarpur,
Punjab.
5. Smt. Manjit Kour,
W/o. Shri. Rakesh Kumar,
R/o. 692, New Model Town,
Hoshiarpur,
Punjab.

ACCUSED

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CC No. 21/04

10.8.2006

Present: Sh. Counsel Sh. Maan for SEBI.

Witness Ms. Radhika

No accused is present since they are all proclaimed offenders.

An application has been moved for substitution of Ms. Radhika, Manager, SEBI in place of Sh. Sharad Bansode who is on study leave. Since this is a formal application the same is allowed. Ms. Radhika is permitted to continue ^{the} complaint on behalf of the SEBI.

Ms. Radhika is examined as witnessed by the SEBI and her statement is recorded u/s 299 C.P.C. SEBI closes its evidence.

*Letter to S.P.
Honorable Judge
P.O.*

The file be consigned to the records be revived on the apprehension of any or all of the accused.

Ashar Khan
ASJ/10.8.06.

